

(b) and (c). The Cross had been installed before the Government orders were issued to stop further construction of the Church. Action to remove the cross cannot be taken at this stage and will depend on the evidence found from excavation of the site.

Airport at Hospet

6182. SHRI S. A. AGADI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to refer to the reply given to Unstarred Question No. 1216 on 26th July, 1968 and state:

(a) whether the preparation of estimate for an airport near Hospet for HS 748 has been completed;

(b) whether an air field is going to be constructed for the benefit of tourists at Hospet; and

(c) if so, when the decision is likely to be taken?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) to (c). Estimates are still under preparation for the construction of an aerodrome at Hospet suitable for HS 748 aircraft in the interest of tourist promotion. The earlier estimates prepared have to be recast to provide for revised requirements of land for the purpose. The actual taking up of the project will depend on the availability of funds and the priority allotted to Hospet.

Archaeological Department for Mysore State

6183. SHRI S. A. AGADI: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to refer to the reply given to Unstarred Question No. 3394 on the 9th August, 1968 and state:

(a) whether the matter of creating exclusively a Circle of Central Archaeological Department for Mysore State has been decided; and

(b) if so, when the Circle will be inaugurated and the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHANARA JAIPAL SINGH): (a) and (b). No, Sir, the matter is still under consideration. Survey Circles have been created to cater to certain Areas for administrative convenience and not State-wise.

Uniform Rate of Dearness Allowance paid To Government Employees in Union Territories

6184. SHRI S.K. SAMBANDHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the rate of Dearness Allowance paid to Government Employees in the various Union Territories in uniform;

(b) if so, details thereof;

(c) if not, the reasons thereof; and

(d) when the last increase was allowed in each of such Territories and the amount of such increase?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) and (b). No, Sir.

The Government Servants posted in the Union Territories of Delhi, Goa, Daman and Diu, Andaman and Nicobar Islands and Laccadive, Minicoy and Amindivi Islands get Dearness Allowance at the rates sanctioned by the Central Government. The Government Servants posted in the Union Territories of Manipur, Tripura, Himachal Pradesh, Chandigarh, Pondicherry and Dadra and Nagar Haveli are in receipt of the Dearness Allowance sanctioned by the neighbouring State Government of Assam, West Bengal, Punjab, Tamil Nadu and Gujarat respectively.

(c) Except in the case of Goa, Daman and Diu, Dadra and Nagar Haveli, Pondicherry and Chandigarh, the Dearness Allowance is being paid in accordance with the recommendations of the Second Pay Commission. The Dearness Allowance to Government Servants posted in Goa, Daman